

**Government of Jammu and Kashmir  
Mining Department  
Civil Secretariat J&K**

**Notification**

Jammu, the 4<sup>th</sup> of September, 2024

S.O. 450 In exercise of the powers conferred by section 15 read with section 23 C of the Mines and Minerals (Development and Regulation) Act, 1957 (Central Act No. 67 of 1957), the Government hereby directs that the validity of Letter of Intent(s) shall be extended for a further period of one year beyond the expiry period, in favour of 13 Project Proponents forming annexure to this notification for the e-auctioned minor mineral blocks during 2023-24 in relaxation of rule 55(9) of the Jammu and Kashmir Minor Mineral Concession, Storage, Transportation of Minerals, and Prevention of Illegal Mining Rules, 2016 issued vide SRO-105 dated 31.03.2016.

**By Order of the Government of Jammu and Kashmir.**


Sd/-  
(Vikramjit Singh) IPS  
**Commissioner/Secretary to the Government**

Dated: 04.09.2024

No: GM-8/2021-04

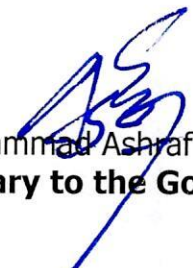
Copy to the:-

1. All Financial Commissioners (Additional Chief Secretaries).
2. Director General of Police, J&K.
3. Principal Secretary to the Hon'ble Lieutenant Governor, J&K.
4. All Principal Secretaries to the Government.
5. Joint Secretary (JKL), Ministry of Home Affairs, GoI.
6. Divisional Commissioner(s), Kashmir/Jammu.
7. All head of the Departments/Managing Directors.
8. All Deputy Commissioners.
9. Director, Geology and Mining, J&K.
10. Director, Achieves, Archeology and Museums, J&K.
11. Managing Director, Jammu and Kashmir Mineral Limited.
12. General Manager, Government Press, Jammu/Srinagar.
13. Private Secretary to Advisor (B) to the Hon'ble Lieutenant Governor, J&K.
14. Private Secretary to the Chief Secretary, J&K.
15. Private Secretary to the Commissioner/ Secretary to the Government, General Administration Department.
16. Private Secretary to Commissioner Secretary to the Government, Mining Department.
17. In-charge Website, Mining Department.

  
(Mohammad Ashraf Wani) JKAS  
**Under Secretary to the Government**

**Annexure to S.O 450 of 2024 dated: 04.09.2024.**

S. No.	District	Block No.	Date of Issuance of LoI	LoI valid upto	Status of Mining Plan	Period of extension in validity of the LoI
1	Kishtwar	I	11-04-2023	10.04.2024	Approved on 23.11.2023	01 year upto 09.04.2025
2	Jammu	28/J	27-05-2023	26-05-2024	Approved on 05.10.2023	01 year upto 25.05.2025
		29/J	27-05-2023	26-05-2024		01 year upto 25.05.2025
		32/J	27-05-2023	26-05-2024		01 year upto 25.05.2025
		27/J	25-05-2023	24.05.2024		01 year upto 23.05.2025
		19/J	18-07-2023	17-07-2024		01 year upto 16.07.2025
		12/J	18-07-2023	17-07-2024		01 year upto 16.07.2025
		13/J	18-07-2023	17-07-2024		01 year upto 16.07.2025
3	Kathua	I	18-08-2023	17-08-2024	Approved on 17.11.2023	01 year upto 17.08.2025
4	Doda	I	18-05-2023	17-05-2024	Approved on 21.09.2023	01 year upto 17.05.2025
		II	18-05-2023	17-05-2024		01 year upto 17.05.2025
		III	18-05-2023	17-05-2024		01 year upto 17.05.2025
		IV	18-05-2023	17-05-2024	Approved on 02.09.2023	01 year upto 17.05.2025

  
 (Mohammad Ashraf Wani)JKAS  
**Under Secretary to the Government**